

गैर-बैंककारी वित्तीय कम्पनियों के मामलों से संबंधित है, ने वर्ष 1990 में इस कम्पनी का एक निरीक्षण किया और कम्पनी को सलाह दी कि वे अपनी लेखा बहियों को अद्यतन रखें। प्राप्त सूचना के अनुसार, कम्पनी ने लम्बित परिपक्व दावों को टिपटाने की कार्यवाही हेतु शासनापत्त लेखापालों की एक फर्म को नियुक्त के लिए कार्रवाई आरंभ कर दी है। एक रिट याचिका के अनुसरण में, कलकत्ता उच्च न्यायालय ने कम्पनी के दिन प्रतिदिन के कार्यकरण के पर्यवेक्षण के लिए एक प्रबंध समिति का गठन भी कर दिया है।

Authority to amend Rules governing the Pay and Allowances in Kendriya Vidyalaya Sangathan

1261. SHRI ASHOK NATH VERMA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) what are the details of the authority/officer of Kendriya Vidyalaya Sangathan who is competent to make amendments in Government of India Instructions relation to pay and allowances, while extending them to the employees of the Sangathan; and

(b) what is the relevant provision therefor in the Rules of the Sangathan?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM): (a) and (b) As per Article 22(ii)(c) of the Memorandum of Association and Rules of Kendriya Vidyalaya Sangathan, Board of Governors of Kendriya Vidyalaya Sangathan have powers to frame regulations pertaining to the terms and tenure of appointment, emoluments, allowances, rules of discipline and other conditions of service of the officers and staff of the Sangathan.

Norms/Rules of admission in Kendriya Vidyalaya Sangathan

1262. SHRIMATI MIRA DAS: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether there is any provision which empowers Government to order admission of children in Kendriya Vidyalayas irrespective of norms/rules prepared by the Board of Governors of Kendriya Vidyalaya Sangathan to regulate admission;

(b) if so, the actual text thereof;

(c) whether it is also a fact that Government had scrapped the provision in April-May, 1990;

(d) if so, the details of re-authorisation therefor;

(e) what are the names of students ordered admission 'as desired by him' in different Vidyalayas and classes as on date; and

(f) what are the details of children of transferable Central Government employees among those referred to in (e) above?

THE MINISTER OF STATE IN THE MINISTRIES OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM): (a) and (b) Admissions in Kendriya Vidyalayas are given by Principals as per the admission guidelines laid down for the purpose. However, Article 88 of the Education Code for Kendriya Vidyalaya Sangathan provides for relaxation in most deserving cases and special permission for admission irrespective of the category to which the children belong. The text of Article 88 is given in the statement.

(c) and (d) The special dispensation admissions were stopped during April-December 1990. In December, 1990, the then Chairman, Kendriya Vidyalaya Sangathan reviewed the provision to exercise discretionary powers, observing that due weightage